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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP (IB) No. 1183/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 3RD SEPTEMBER, 2018, 10:30 A.M.

Name of the Company		Sri Bibekananda Mukherjee -Vs- KND Engg. Technologies Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Ms. Nilay Sengupta, Adv	} for the petitioner	Sengupta, Adv 3/9/2018
2.	Mrs. Swati Agarwal, Adv		

ORDER

Ld. Counsel for the operational creditor is present.

This is an application filed u/s. 9 of the Insolvency and Bankruptcy Code, 2016 against the corporate debtor, KND Engg. Technologies Ltd. Vide order dated 30/08/2018 in CP(IB) No. 455/KB/2018 this Bench ordered Corporate Insolvency Resolution Process as against the KND Engineering Technologies Ltd u/s. 9 of the Code and thereby the proceedings against the very same corporate debtor is not maintainable u/s. 11 of the Code. Accordingly, this petition is liable to be dismissed.

The petitioner is at liberty to submit its claim, if any, with the Interim Resolution Professional/Resolution Professional.

With the said observation the C.P. is dismissed. No order as to costs.

Sd

(Jinan K.R.)
Member (J)